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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 152/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

Name of the Company:

Manek Enterprise

V/s.

Anil Mines & Minerals Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

5.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

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2.

ORDER

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of application on Respondent filed.

Petitioner shall file proof of service of copy of application on the Respondent.

Petitioner is directed to serve notice of date of hearing along with copy of order and file proof of service.

It is noticed that petitioner not filed any authority letter authorising one of the partner to issue notice to the corporate debtor as required by section 8 of the code. Petitioner also not file partnership deed.

Respondent shall file its objections, if any, serving a copy in advance to Petitioner.

List the matter on 17.11.2017 for objections of Respondent and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 07th day of November, 2017.